

4

Annexure - B

**STATEMENT SHOWING DETAILS OF CASES REGISTERED UNDER INCIDENT "DEATH IN JUDICIAL CUSTODY (INC CODE-301)"  
DURING PERIOD FROM 01/04/2015 TO 30/06/2018  
(DATA AS PER CMS AS ON 16/07/2018)**

S.NO.	File_No	Section Code	Complainant_Name	Victim_Name	Incident_Date	Incident_Place	Status
1	2/20/29/2017-JCD	M-2	DISTRICT MAGISTRATE	CHANDRAPRAKASH S/O NIRBHARAM	07/05/2013	CENTRAL JAIL, UDAIPUR	A
2	704/20/29/2015-JCD	M-3	SUPERINTENDENT	SANKAR @ HANUMAN DAS S/O SOM CHANDRA	25/03/2015	CENTRAL JAIL UDAIPUR	C
3	800/20/29/2015-JCD	M-2	SUPERINTENDENT	AABID S/O ISMAIEL KHAN	08/04/2015	CENTRAL JAIL, UDAIPUR	C
4	1082/20/29/2015-JCD	M-2	SUPERINTENDENT	BHUPENDRA S/O RAMAJI	24/05/2015	M.B.G.H. UDAIPUR	A
5	1204/20/29/2015-JCD	M-3	SUPERINTENDENT	NANDA @ NANDLAL S/O SEWA	04/06/2015	CENTRAL JAIL UDAIPUR	C
6	1414/20/29/2015-JCD	M-3	SUPERINTENDENT	KALU @ KAMLESH S/O KISHAN LAL	26/06/2015	CENTRAL JAIL UDAIPUR	C
7	2272/20/29/2015-JCD	M-3	SUPERINTENDENT	KALIYA @ KALU S/O MEGHJI	22/09/2015	CENTRAL JAIL	C
8	2353/20/29/2015-JCD	FC	SUPERINTENDENT	PRATAP SINGH S/O NAVAL SINGH	25/09/2015	UDAIPUR	C
9	2726/20/29/2015-JCD	M-3	SUPERINTENDENT	PRATHVI SINGH S/O ROOP SINGH	06/11/2015	CENTRAL JAIL UDAIPUR	A
10	2926/20/29/2015-JCD	M-3	SUPERINTENDENT	VEHATA S/O HADA	30/11/2015	UDAIPUR	A
11	146/20/29/2016-JCD	M-3	SUPERINTENDENT	SHYAM LAL S/O JAGENNATH	16/01/2016	CENTRAL JAIL	C
12	395/20/29/2016-JCD	M-2	SUPERINTENDENT	NAND LAL S/O BHAGDI RAM	04/02/2016	CENTRAL JAIL UDAIPUR	C
13	540/20/29/2016-JCD	M-3	SUPERINTENDENT	GAUI S/O RAKIYA	18/02/2016	UDAIPUR	C
14	777/20/29/2016-JCD	m-1	SUPERINTENDENT	LAL SINGH S/O MOHAN SINGH	25/03/2016	CENTRAL JAIL UDAIPUR	C
15	968/20/29/2016-JCD	M-4	SUPERINTENDENT	KALU SINGH S/O DEVI SINGH	19/04/2016	CENTRAL JAIL UDAIPUR	A
16	1146/20/29/2016-JCD	m-1	SUPERINTENDENT	MANGU NATH @ MANGI LAL S/O JETA NATH	11/05/2016	UDAIPUR	C
17	1382/20/29/2016-JCD	M-4	ASST. SUD- JAILOR	TARACHAND S/O BHERA JI GARASIA	29/05/2016	JHADOL	C
18	1397/20/29/2016-JCD	M-5	SUPERINTENDENT	RATTA S/O DALU	06/06/2016	CENTRAL JAIL	C
19	1875/20/29/2016-JCD	FC	SUPERINTENDENT	DALLA S/O PADDING	28/07/2016	UDAIPUR	C
20	1898/20/29/2016-JCD	M-5	SUPERINTENDENT	KANJI S/O PUNA	31/07/2016	UDAIPUR	C
21	1868/20/29/2016-JCD	M-5	SUPERINTENDENT	HUKKA S/O NAGJI	02/08/2016	CENTRAL JAIL UDAIPUR	A
22	2107/20/29/2016-JCD	M-5	SUPERINTENDENT	MAHESH S/O BAPU LAL	27/08/2016	CENTRAL JAIL	C
23	2157/20/29/2016-JCD	M-3	SUPERINTENDENT	KAMLESH S/O SUNDER LAL	03/09/2016	CENTRAL JAIL, UDAIPUR	C
24	2287/20/29/2016-JCD	M-5	SUPERINTENDENT	SHANKAR LAL S/O KHATARA	19/09/2016	CENTRAL JAIL UDAIPUR	A
25	2535/20/29/2016-JCD	M-3	SUPERINTENDENT	RAMA S/O HARDU	20/10/2016	CENTRAL JAIL UDAIPUR	A
26	2894/20/29/2016-JCD	M-5	SUPERINTENDENT	SHRAWAN SINGH S/O INDER SINGH	06/12/2016	CENTRAL JAIL, UDAIPUR	C
27	299/20/29/2017-JCD	M-4	SUPDT.	LOGAR S/O HEERA	27/01/2017	CENTRAL JAIL , UDAIPUR	A
28	257/20/29/2017-JCD	M-5	SUPERINTENDENT	RAJKUMAR S/O BHANWAR LAL	28/01/2017	CENTRAL JAIL UDAIPUR	A
29	557/20/29/2017-JCD	M-5	SUPDT.	KESHAR SINGH S/O NOJ SINGH	01/03/2017	CENTRAL JAIL UDAIPUR	A
30	537/20/29/2017-JCD	M-5	SUPERINTENDENT	NAVEEN ATAL S/O NOJ SINGH	01/03/2017	CENTRAL JAIL , UDAIPUR	A
31	920/20/29/2017-JCD	M-4	SUPERINTENDENT	SHOJI S/O BHAV SINGH	19/04/2017	CENTRAL JAIL, UDAIPUR	A
32	1076/20/29/2017-JCD	M-5	SUPERINTENDENT	VAKTA S/O HANJA DAMOR	07/05/2017	CENTRAL JAIL, UDAIPUR	A
33	1180/20/29/2017-JCD	M-5	SUPERINTENDENT	LALA S/O VAISA	12/05/2017	CENTRAL JAIL UDHAYPUR	A
34	1636/20/29/2017-JCD	M-5	SUPERINTENDENT	CHANDA S/O DEEPA BC BANJARA	09/07/2017	CENTRAL JAIL UDAIPUR	F
35	1893/20/29/2017-JCD	M-2	SUPERINTENDENT	NANALAL S/O PRATHVIRAJ	10/08/2017	CENTRAL JAIL UDAIPUR	A
36	2753/20/29/2017-JCD	M-5	SUPERINTENDENT	BABARU S/O NATHU	31/10/2017	CENTRAL JAIL, UDAIPUR	A
37	2958/20/29/2017-JCD	M-5	SUPERINTENDENT	GIRIRAJ S/O ROSHANLAL	12/11/2017	CENTRAL JAIL, UDAIPUR	C
38	3014/20/29/2017-JCD	M-2	SUPERINTENDENT	DALU S/O BHANA	29/11/2017	CENTRAL JAIL, UDAIPUR	A
39	3061/20/29/2017-JCD	M-3	SUPERINTENDENT	SHANKAR LAL S/O AMEDA	05/12/2017	CENTRAL JAIL, UDAIPUR	A
40	3078/20/29/2017-JCD	M-2	SUPERINTENDENT	HAKARA S/O BHOGA	09/12/2017	CENTRAL JAIL, UDAIPUR	A
41	687/20/29/2018-JCD	M-2	SUPERINTENDENT	RATNA S/O HARA	08/03/2018	CENTRAL JAIL , UDAIPUR	A

**Report 1, on visit to Central Jail Udaipur by Dr Vinod Aggarwal  
Special Rapporteur on 18<sup>th</sup> June, 2018.**

Format of Jail report is enclosed as annexure-1. The central jail is very old and constructed during the time when it was state of Mewar. Land for new jail has been selected but the construction has yet to start and minimum for 5 years this jail is going to be the abode.

**Recommendation after the visit, Discussion with Jail deputy Superintendent of Central Jail and Deputy Jailor and inmates are as follows.**

1. The central jail is very old and campus was developed from the time of state of Mewar. The land has been selected and new jail would be there in 5 years but as inmates are there, the maintenance budget of the jail should not be stopped.
2. The jail is meant to house only 935 prisoners and at present the capacity up to 130 % is being used to house the inmates. There is overcrowding of inmates in various wards. The women ward has the capacity of 20 the Jail but the actual capacity is 57, which is almost 3 times the capacity. The campus is spread over 5.14 hectares.
- 3 Large no (593) of inmates who are going through rigorous imprisonment, but because of lack of entrepreneurship in the local jail management, not many of them are employed in the jail factories as The majority of inmates going through rigorous imprisonment could not be employed because lack of opportunities. Only 79 of the inmates are employees in jail production centres. The rate given to the inmates is also quite low. This is the area where jail administration may think to increase production many folds and at-least wages as per BPRD norms and employment to all those who want to work or required to work. T

- 4 The jail should have 50 bed hospital, but in actual, it has 17 bed hospital. There are 11 inmates, who are TB patients and 15 are with HIV. The drug de-addiction counselling is being done. The women correctional home has very little space and no space for even treatment room. One doctor is posted and specialists visit on call. One psychiatrist and female doctor are on deputations.
- 5 The Kitchen definitely requires up-gradation, in the form of provision of Chimney, Automatic door closure, Impermeable walls, wire mesh in the windows, Fly catcher in the kitchen, along with modern platform are the immediate need. The flooring and other facilities need up-gradation. As such Kitchen has electric kneader and Automatic chapatti maker, in which dough is fed and chapatti in final shape are prepared with about 3000 chapattis per hour, but so many people around are employed, I don't see what real advantage for having the machine.
- 6 As per high court order the jail authorities are finding difficult to make 4-5 kitchens for the inmates. When kitchen for every 200 inmates are to be made than no need of automation in the kitchen, but Implementation may be difficult in this old jail.
- 7 Out of 590 prisoners who are under-trials, there are 18 for more than 5 years. These are the cases should be reviewed by the visitors and these cases should be decided fast by the judiciary, as it is said justice delayed is justice denied.
- 8 In the State of Rajasthan, the powers to the Commissioners in divisional HQ town jails and District collectors at other places are authorised are quite sufficient in granting parole and such complaints are much lesser of not release as compared to UP, Bihar and other states.
- 9 There is shortage of personals Out of 171 posts of warders and head warders there are only 65. In jails, the senior officers need to give guidance how these female warders can be used in all male

- jail. The Post of Jail Suptd, deputy supt and 1 jailor and 6 deputy jailors are vacant. There is lack of supervision in the jail.
- 10 Most of the places inside roads are in poor condition and many wards although cannot be said to be non habitable, but gives a look of a very old place and need change.
  - 11 The posts of Sociologist, social worker, and Psychologist are the need of hour in the jails. Besides the creation of positions of the supervisors in the production of various items they will impart training to the inmates.
  - 12 Food quality needs to be improved. Food is provided based on daily tender of Rs 38 for the whole day requirement of the inmates. Naturally the quality suffers and I feel the quality standards of food need to be formalised.
  - 13 The jail faces the problem of throwing the mobiles and drugs from outside with the help of catapult as the care was not taken for the private construction near the boundary wall. There is a need of double wall on few sides of the jail to insulate the jail from the impact of catapult.
  - 14 There were 44 deaths in 3 years but many cases are pending in NHRC as the report of magistrate investigation is delayed by the judiciary as per the version of jail authorities and the District Magistrate.
  - 15 There is shortage of water in the jail and testing of water also needs to be done.
  - 16 Component of open jail is only for 10 persons which is required to be increased to at least 100 so that it has impact on improved behaviour of the inmates is felt

  
 3/7/18  
 Dr Vinod Aggarwal  
 Special Rapporteur



Office of Superintendent, Central Jail Udaipur (Raj.)

Inspection format

Jail's Name- Central Jail Udaipur

Date- 18-06-2018

1	Name of the prison	Central Jail Udaipur (Rajasthan)				
2	Sanctioned capacity of the prisons	Male -915	Female-20	Total: 935		
3	Prisoners profile	As on 26.04.2018	Annexure (A) Enclosed Herewith			
3.1	Actual strength of the prisoners-	S. No	Details	Male	Female	Total
(A)		1	Under trial (Remand inmates)	543	47	590
		2	Session trial ( Session inmates)	0	0	0
		3	Upper Division ( Division -I remand)	0	0	0
		4	POTA ( released on bail in POTA case but detained in other case connection)	0	0	0
			<b>Total (A)</b>	543	47	590
			Simple imprisonment	33	1	34
		2	Rigorous imprisonment	584	9	593
		3	Death Sentence	0	0	0
			<b>Total (B)</b>	617	10	627
			Pasa	0	0	0
		2	Civil sentence	0	0	0
			<b>Total ( C)</b>	0	0	0
			<b>Grand Total ( A+ B+ C)</b>	1160	57	1217
		Children (with Mother)	2	0	2	
3.2	The details of the prisoners including undergoing life imprisonment and under death sentence	Male- 306 and Female -7 Total- inmates presently serving imprisonment for life and under death sentence- 00 Prisoners				

3.3	Daily average strength of the previous month	around 1150	
4	Accommodation		
	Area of the Jail	6.14	
	Age of the buildings	रियासत काल की बनी हुई है	
	Status of building- to what extent. The provisions of model prison manual have been complied with in terms of location away from congested location of various blocks at a prescribed distance from the perimeter wall. Separate enclosures for the female ward etc. keeping the principles of safety and security uppermost in mind?	Yes	
	Problem of seepage, leakage etc.	No	
	Lighting and ventilation	Well	
	Institutional arrangements for repairs and maintenance	Yes, PWD dept.	
	Number of wards/ Barracks	5 Wards/ 20 Barracks	
	Number of special cells	45 ( General cells)	
	Any other provisions	NO	
4.1	Arrangement of separation of-		
	Under trial	Yes	
	Young prisoners	Yes	
	Women prisoners	Yes	
	Mentally sick prisoners	Yes, ( Mental barrack)	
	Drug addicts	No	
	Suffering from infectious disease like TB etc	Yes,( TB barrack)	

5 Staff		ANNEXURE ( C) enclosed					
Sanctioned strength( in various categories)	Serial No.	Post	Sanctioned	Posting	Vacancy	Remarks	
	1	Superintendent	1	1		Deputation	
Actual strength ( in various categories)	2	Deputy Superintendent	1	0	1		
Adequacy of otherwise of sanctioned and available staff	3	Resident Medical Officer cum Superintendent					
Steps taken to fill up the vacancies.	4	Specialist Medical Officer Psy.	1	1			
Terms and conditions of service and employment of all categories of personnel keeping the service and morale in view.	5	Medical Officer	1	1			
		Medical Staff (on contract basis whole time)	0	0			
	6	Dental Technician	1	1		Deputation	
	7	Jailor	2	1	1		
Has any objective and dispassionate assessment of the service condition vis-à-vis operational efficiency been made if so, what are the findings and what corrective measures have been taken	8	deputy Jailor	8	2	6		
	9	Video conferencing operator	0	0	0	operated by Warder Staff	
	10	Computer operator	0	0	0	operated by Warder Staff	
	11	Clerk ( Upper division clerk)	2	2	0		
	12	Lower division clerk	5	3	2		
		Cashier					
		Junior Accountant	1	1			
	13	Chief Head Warder					
	14	Head Warder	16	12	4		
	15	Warder	155	40	102		
	16	Female Warder		13			
	17	Nurse ( male)	2	2			
	18	Nurse ( Female)					
	19	OAS	2	0	2		
	20	Cook	1	1			
		Factory Supervisor	1	0	1		
	21	Compounder					





	No of petitions pending in the trial court for disposal	0			
	No of case where prayer for bail has been rejected but the advocate concerned has not yet communicated the reasons for rejection	Data not available			
	No. of cases where the prisoners are unable to arrange sureties	Data not available			
	No of cases where the bail amount is high. What are the specific suggestions to improve the situation and register expeditious disposal of pending bail applications.	Data not available			
6.3	<b>Rights of the convict to appeal:</b>				
	No. of cases where appeal petitions are pending in the High Court	Data not available			
	No. of years for which these petitions are pending contributory factors specific suggestions for expeditious disposal	Data not available			
6.4	<b>Rights of convicts for premature release/ Remission</b>				
	What is the composition of the State sentence review board	1). Secretary (Jail Department),2). DG & IG of Jail Department, Jaipur 3). Distric Magistrate 4) Police Supdt. 5) Jail Supdt.			
	No. of cases pending for review	Data not available			
	Duration for which they are pending & reasons for pendency specific suggestions to expedite disposal	Release is pending for final consideration of the Board.			
	Procedure followed as per guidelines of NHRC and Sec 433 CrPc.	YES			
	Whether meeting SS R Board is held. Mention dates				
6.5	<b>Right to food</b>				

Scales of diet for various categories of prisoners	enclosed Herewith	
Storage of articles	General godown	
Arrangement of cooking and distribution of food	LPG cooking system in General kitchen	
Mean and mode of preparation of food	LPG cooking system in General kitchen	
Menu of food provided to the inmates procurement of eatables etc.	Edible articles are purchased through E tender presided by DG & IG of Jaipur (Rajasthan)	
Does the kitchen have the following		
i. A modern chimney regardless of the type of fuel used	NO	
ii. Sufficient no. of exhaust fans	YES	
iii. Fly proof automatic closing doors	NO	
iv. Floors made of an impermeable material	YES	
v. A platform for washing, cleaning and cutting vegetables	YES	
vi. An electric kneader for preparing paste out of Atta prior to making chapattis	Yes	
vii. Chapatti making machines/ mixers and grinders	yes	
viii. Adequate no. of taps inside the kitchen	YES	
ix. LPG and Hotplates	LPG cooking system	
x. Container made of stainless steel to keep the cooked food hot prior to being served	Yes	
xi. Cooking and serving utensils to be of stainless steel	.For Cooking using Iron Utensils and for serving utensils to be stainless steel	
6.6 Right to water		
Whether sufficient, clean and purified drinking water is supplied in the jail source of water.	YES, Drinking water supplied by Tube-well & R.O System	

	whether periodical cleaning of water storage tanks are done	Yes	
	whether sufficient water supply is provided in toilets and for bathing and cleaning of clothes purpose.	YES	
	General cleaning around source of water	YES	
6.7	Right to sanitation		
	Does every barrack used for sleeping have sufficient no. of W.C.s, urinals, and washing places at the ratio of 1 unit for every 10 prisoners	yes	
	Are the latrines of sanitary type with arrangements for flushing	No	
	Is it ensured that toilets are places on in impermeable basis higher than the surrounding ground and are so built that the suns rays can easily enter the latrines and that rainwater is kept out	YES	
	Is it ensured that the latrines are so designed that all excreta and wash materials get into receptacles without fouling the sites.	Yes	
	have the inside walls of the latrine been fitted with glazed ceramic tiles upto a height of 1 meter from the floor level as far as possible	YES	
6.8	Right to personal hygiene		
	Does the prison provide covered cubicles for bathing @ one for every 10 prisoners with proper arrangements to ensure privacy	Yes	
	is it ensured that every prisoner takes bath as frequently as necessary for better personal hygiene according to climatic conditions	YES	
	Is it ensured that prisoner washes his clothing at least once a week	YES	

	If so have you ensured the use of necessary washing materials ( soap, washing powder, detergent etc.) has been authorised for both male & female prisoners	YES	
	is there a mechanised laundry to wash items of clothing and bedding at the time of return of these items to the clothing store	NO	
<b>6.9</b>	<b>Right to clothing</b>		
	The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTPs		
	Is it ensured that these provisions are being complied with	Clothing is provided to all the convict prisoners and to those Under trial prisoners who require the same	
<b>6.10</b>	<b>Right to health and medical care</b>	Yes	
	The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTPs		
	Is hospital accomodation available on the scale of 5% of the daily average of the inmate population	No	
	Is the location of the hospital sufficiently away from the barracks	No	
	are the floors and walls of the hospital of impermeable material	Yes	
	Is there arrangement of uninterrupted supply of potable water and electricity	Yes	
	is there a hospital kitchen with arrangements for proper upkeep and maintenance	No	
	is it ensured that ailing prisoners who have been admitted to the prison hospital get their diet ( inclu milk) according to approved scales	YES	

	Are samples being sent to approved laboratories for testing	Yes like HIV & HB	
	If so at what interval & with what findings	Regularly	
	what preventive and corrective measures have been taken to ensure the water is free from Impurities & is potable	Water supply by PHED & R.O. SYSTEM	
7	No of Doctors	1 permanent M.O., 1 Psychiatric & 1 female Doctor ( Deputation)	
	No of Para Medical personnel	3	
	No Of Beds	17	
	Availability of medicine, Adequate/ inadequate	Adequate	
	Visits by specialists	Yes	
	isolation/ segregation of patients suffering from infectious diseases	Yes	
	No of patients suffering from T.B.	11	
	No of patients suffering from HIV/ AIDS	15	
	Arrangement for detection and prevention of HIV/ AIDS	A.R.T CENTER Govt MBG Hospital UDAIPUR (Raj.)	
	Are instructions about medical examination of each prisoner on admission being followed	Yes	
	Ambulance service	Yes	
	No of prisoners suffering from other chronic diseases like heart, cancer, irreversible kidney failure, cardio-respiratory, leprosy etc and details of their treatment	HIV- 15 , T.B.-11	
	Drug de- addiction and counselling services	Yes	

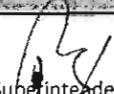
8	<b>Mental Illness:</b>				
	How many mentally ill persons have been detained in the jail and for what duration	18 inmates			
	HOW MANY TIMES THE I.G. OF PRISONS HAS VISITED THEM U/S 39(1) of mental health Act 87?	Jail DG & IG Visit for date 14-01-2018 And 15-01-2018			
	What are the main observations	Jail Visit			
	How many times these persons have been visited by a psychiatrist or where a psychiatrist is not available by a medical officer empowered by the State Govt. u/s 39(4) of mental health Act 1987	Daily (Posted)			
9	<b>Children staying with mothers ( Convicts)</b>	0			
	What checks and safeguards are being observed to promote health, safety, education, nutrition, immunization of children in 0-6 group while allowing them to stay with their mothers ( convicts) in terms of the directions of the Supreme court in R.D. Upadhyay Vs. State of Andhra Pradesh & others, WP No. 559 of 1994 with Criminal Appeal No. 69 of 2009 decided on 01/11/2000	Rules are Follow			
10	<b>Institutional treatment</b>				
	Classification Institutional routine educational vocational training and work spiritual development organised recreation	Grments, tailoring, wooden furniture making. Various Education programmes from IGNOU to post graduate levels. Meditation, Yoga classes, Reiki, Hindi drama. Sports, cricket, volleyball, badminton and a lots of indoor games.			
	Rehabilitation assistance canteen facilities	NO			
11	<b>Daily wages prescribed both time rate and piece rate for:</b>				
	Trainees	NO			
	Semi skilled workers	Semi skilled Rs. 130/- per day			
	Skilled workers	Skilled Rs. 150/- per day			
	Mean and mode of payment of wages	Technical Problem			
12	<b>Condition of Undertrials:</b>				
	Detention period as on 16.04.2018				
	upto 3 months	212			
	3-6 months	77			

	6-12 months		96		
	1-2 years		125		
	2-3 years		39		
	3-5 years		23		
	above 5 years		18 (Cause enclose)		
	Are Undertrials kept separate from convicted prisoners		Yes.		
	No of UTP granted bail but unable to seek release because of failure to arrange sureties		Data not available		
	Is there any problem of providing escorts to UTP for court appearance		Yes, No Sufficient escort available from police SP UDAIPUR		
	Holding of Lok Adalats in jail premises		NIL		
<b>13</b>	<b>Custodial death: Annual statement of deaths for last three years</b>				
	Annual statement of escape from the prison/ Escorts for the last 3 years		1 escape from the Escorts		
	Annual statement of deaths in last 3 years (01.01.2015 to 18.06.2018)		44 (List enclose)		
	Have these deaths been investigated? If so what are the findings & general observations		Yes.		
	What checks and safeguards have been adopted to prevent suicides of prisoners		Counselling , Yoga, meditation, Psychotherapy etc.		
<b>14</b>	<b>Women prisoners:</b>				
	Santioned capacity		20		
	Actual strength		57		
	Details of staff		13 Female Warder, 03 Female Head Warder,		
	No of Children with women prisoners and their age group		2		
	are women prisoners kept in separate accomodation		No		
	Facilities for special care, education and recreation of young childred staying with women prisoners		Yes		

	General comments on health facilities for women prisoners and children staying with them with special mention of availability or otherwise of a separate female ward in prison hospital and inoculation programme for the children	Yes				
	Facilities of vocational training for women prisoners	no				
	No. of women prisoners suffering from T.B. and psychiatric problems	0				
15	Basic Amenities:					
	Letters ( receiving, despatching and distribution system feed back by the senior officers and records maintained in this regard, if any	YES				
	Whether prisoners rights have been displayed in the prison	YES				
16	Interviews of the prisoners					
16.1	Interviews of the prisoner by jail/ District officials					
	Mean and mode of interview details of redressal of complaints, if any	By jail officers and Judicial officers and monitoring committee				
16.2	System of Interviews with family members and lawyers.					
	What is the procedure which is in vogue for grant of such Interviews	Through application process & V.M.S. System				
	How many such requests on an average are being received	More than 40 per day				
	HOW MANY REQUESTS HAVE BEEN TURNED DOWN & REASONS THERE OF?	Requests are turned down only if the interview rules are not satisfied				
17	NO OF VISITS/ Inspections during the last one year by :					
	Judicial authorities	Regularly once a month				
	Non judicial authorities					



18	Involvement of NGOs and social activists in prison activities:	YES		
18.1	Functioning of board of Visitors:			
	When was the board of visitors last constituted	24-Apr-18		
	What is the frequency of visits of the Jail by the BOV	Nil in the year of 2017 & 2018		
	Are the observations recorded by the BOV soon after the visit?	N.A.		
	What is the current status of compliance with these observations?	N.A.		
19	General remarks:			
	On the functioning of the prison administration, problems and grievances and suggestions for improvement			

  
Superintendent  
Central Jail Udaipur

केन्द्रीय कारागृह उदयपुर के मृतक बंदियों की सूचना दिनांक 01.01.2015 से 18.06.2018 तक

क्र.स	बंदी का नाम मय वल्दीत	आयु	मृत्यु दिनांक	मृत्यु का स्थान
01	देवनाथ पुत्र हकरा	72 वर्ष	11.03.2015	एम.बी.जी.एच. उदयपुर
02	शंकर उर्फ हनुमानदास पुत्र सोमचन्द्र	78 वर्ष	25.03.2015	एम.बी.जी.एच. उदयपुर
03	आबिद पुत्र ईस्माइल खॉ	50 वर्ष	08.04.2015	एम.बी.जी.एच. उदयपुर
04	नारायण पुत्र लक्ष्मण (जिला कारागृह चित्तौडगढ वास्ते उपचार हेतु प्राप्त)	31 वर्ष	18.04.2015	एम.बी.जी.एच. उदयपुर
05	भूपेन्द्र पुत्र रामाजी	18 वर्ष	24.05.2015	एम.बी.जी.एच. उदयपुर
06	नंदा उर्फ नंदलाल पुत्र सेवा	25 वर्ष	04.06.2015	एम.बी.जी.एच. उदयपुर
07	कालु उर्फ कमलेश पुत्र किशन	26 वर्ष	26.06.2015	एम.बी.जी.एच. उदयपुर
08	लालुराम पुत्र प्रभुजी	30 वर्ष	23.07.2015	एस.एम.एस जयपुर
09	कालिया उर्फ कालु पुत्र मेघाजी (जिला कारागृह बांसवाडा से वास्ते उपचार हेतु प्राप्त)	27 वर्ष	22.09.2015	एम.बी.जी.एच. उदयपुर
10	प्रतापसिंह पुत्र नवलसिंह	49 वर्ष	25.09.2015	एम.बी.जी.एच. उदयपुर
11	वेहदा पुत्र हरदा (उप कारागृह कोटडा से वास्ते उपचार हेतु प्राप्त)	50 वर्ष	30.11.2015	एम.बी.जी.एच. उदयपुर
12	पृथ्वीसिंह पुत्र रूपसिंह	49 वर्ष	06.11.2015	टी.बी अस्पताल बडी जिला उदयपुर
13	श्यामलाल पुत्र जगन्नाथ	40 वर्ष	16.01.2016	एम.बी.जी.एच. उदयपुर
14	नन्दलाल पुत्र बगदीराम	40 वर्ष	04.02.2016	एम.बी.जी.एच. उदयपुर
15	हरदु पुत्र खातिया	30 वर्ष	09.02.2016	पैरोल से फरार बंदी की मृत्यु
16	गलजी पुत्र रकीया	44 वर्ष	18.02.2016	
17	लालसिंह पुत्र मोहनसिंह	30 वर्ष	25.03.2016	केन्द्रीय कारागृह उदयपुर
18	कालुसिंह पुत्र देवीसिंह	55 वर्ष	19.04.2016	एम.बी.जी.एच. उदयपुर
19	मांगुनाथ पुत्र जेठानाथ	35 वर्ष	11.05.2016	टी.बी अस्पताल बडी उदयपुर
20	रता पुत्र डालु	53 वर्ष	06.06.2016	एम.बी.जी.एच. उदयपुर
21	दल्लाराम पुत्र पाडीग	60 वर्ष	28.07.2016	एम.बी.जी.एच. उदयपुर
22	कानजी पुत्र पुना	80 वर्ष	31.07.2016	एम.बी.जी.एच. उदयपुर
23	हुक्का पुत्र नगजी	70 वर्ष	02.08.2016	एम.बी.जी.एच. उदयपुर
24	अब्दुल कादीर पुत्र अयुब शाह जिला कारागृह डुंगरपुर	32 वर्ष	22.08.2016	एम.बी.जी.एच. उदयपुर
25	महेश पुत्र बापूलाल	33 वर्ष	27.08.2016	एम.बी.जी.एच. उदयपुर
26	कमलेश पुत्र सुन्दरलाल	32 वर्ष	03.09.2016	एम.बी.जी.एच. उदयपुर
27	शंकरलाल पुत्र खातरा	40 वर्ष	19.09.2016	एम.बी.जी.एच. उदयपुर
28	रामा पुत्र हरदु	42 वर्ष	20.10.2016	एम.बी.जी.एच. उदयपुर
29	श्रवणसिंह पुत्र इन्दर सिंह (जिला कारागृह चित्तौडगढ से वास्ते उपचार हेतु प्राप्त)	31 वर्ष	06.12.2016	एम.बी.जी.एच. उदयपुर
30	जगतसिंह उर्फ जगतीग पुत्र भुरसिंह जिला कारागृह राजसमंद	50 वर्ष	15.12.2016	एम.बी.जी.एच. उदयपुर
31	लोगर पुत्र हिरा	65 वर्ष	27.01.2017	एम.बी.जी.एच. उदयपुर

32	राजकुमार पुत्र भंवरलाल	57 वर्ष	28.01.2017	एम.बी.जी.एच. उदयपुर
33	केशर सिंह पुत्र नोजसिंह	32 वर्ष	01.03.2017	एम.बी.जी.एच. उदयपुर
34	सोजी सिंह पुत्र भावसिंह	71 वर्ष	19.04.2017	एम.बी.जी.एच. उदयपुर
35	वक्ता पुत्र हाजा	66 वर्ष	07.05.2017	एम.बी.जी.एच. उदयपुर
36	लाला पुत्र वैसा	27 वर्ष	12.05.2017	एम.बी.जी.एच. उदयपुर
37	चंदा पुत्र दीपा	85 वर्ष	09.07.2017	एम.बी.जी.एच. उदयपुर
38	नानालाल पुत्र पृथ्वीराज	34 वर्ष	10.08.2017	एम.बी.जी.एच. उदयपुर
39	बाबरू पुत्र नाथु	48 वर्ष	31.10.2017	एम.बी.जी.एच. उदयपुर
40	गिराज पुत्र रोशनलाल	50 वर्ष	12.11.2017	एम.बी.जी.एच. उदयपुर
41	डालु पुत्र भाना	33 वर्ष	29.11.2017	एम.बी.जी.एच. उदयपुर
42	शंकर पुत्र अमेदा	66 वर्ष	05.12.2017	एम.बी.जी.एच. उदयपुर
43	हकरा पुत्र भोगा	70 वर्ष	09.12.2017	एम.बी.जी.एच. उदयपुर
44	रतना पुत्र हरा	54 वर्ष	08.03.2018	एम.बी.जी.एच. उदयपुर

बंदियों को दिये जाने वाले आहार का विवरण

क्र.स.	वस्तु	प्रति बंदी मात्रा (ग्राम में)	
		दण्डित	विचाराधीन
1	आटा	600	550
2	दाल	90	60
3	तेल	20	20
4	शक्कर	40	40
5	चाय	04	04
6	लालमिर्च	06	06
7	लहसून	04	04
8	धनिया	03	03
9	हल्दी	02	02
10	नमक	20	20
11	चावल	400	350
12	दलिया	350	350
13	दूध	50	50
14	हरी सब्जी	200	200
15	गैस	100	100
16	नाश्ता	60	60
17	गुड	15	15
18	वनस्पति घी	02	02
19	गैस (नाश्ता बनाने हेतु)	15	15

कारागृह में बंदियों को दिये जाने वाले नाश्ता मेनू निम्न प्रकार से है:-

क्र.स	आईटम का नाम	श्रमिक बंदी	अश्रमिक बंदी	उपयोग में आने वाली सामग्री की मात्रा	
01	मीठी थूली	60 ग्राम	60 ग्राम	सामग्री का नाम	प्रति बंदी मात्रा
				गेहूँ का दलिया	43 ग्राम
				गुड	15 ग्राम
				वनस्पति घी	02 ग्राम
				गैस	60 ग्राम
02	पोहा	60 ग्राम	60 ग्राम	पोहा	44 ग्राम
				प्याज	05 ग्राम
				हरी मिर्च	02 ग्राम

				तेल	04 ग्राम
				नमक	02 ग्राम
				हल्दी	01 ग्राम
				राई	02 ग्राम
				गैस	15 ग्राम
03	अंकुरित चना/मूंग	60 ग्राम	60 ग्राम		
04	नमकीन खिचडी	60 ग्राम	60 ग्राम	चावल	38 ग्राम
				दाल मूंग	18 ग्राम
				नमक	01 ग्राम
				हल्दी	01 ग्राम
				तेल	02 ग्राम
				गैस	15 ग्राम
05	काला चना	60 ग्राम	60 ग्राम	काला चना	51 ग्राम
				तेल	04 ग्राम
				नमक	02 ग्राम
				मिर्च	01 ग्राम
				हल्दी	01 ग्राम
				जीरा	01 ग्राम
				गैस	15 ग्राम

कारागृह में बंदियों को दिये जाने वाले भोजन मेनू निम्न प्रकार से है:-

आइटम का नाम	श्रमिक बन्दी		अश्रमिक बन्दी	
	दोपहर	सांयकाल	दोपहर	सांयकाल
दाल/कढ़ी	50 ग्राम	40 ग्राम	33 ग्राम	27 ग्राम
हरी सब्जी	110 ग्राम	90 ग्राम	110 ग्राम	90 ग्राम

सप्ताह में एक दिन कढ़ी हेतु उपयोग में आने वाली सहायक सामग्री

क्र.स.	सामग्री का नाम	प्रति-बन्दी मात्रा ग्राम में।
01	बेसन	20 ग्राम
02	छाछ	150 एम.एल.
03	जीरा	01 ग्राम